

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No.669 of 2019**

**IN THE MATTER OF:**

**Rajesh Kumar Agarwal & Ors.**

**.....Appellants**

**Vs.**

**M/s. Srivani Merchants Pvt. Ltd. & Anr.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. Jayant K. Maheta, Mr. Indranil Ghosh, Ms.  
Sampurna, Mr. Palzer Moktan, Ms. Arushi Arora,  
Advocates**

**O R D E R**

**03.07.2019 -** The two orders are under challenge.

Learned counsel for the Appellant is allowed to deposit another set of fee by 5<sup>th</sup> July, 2019 failing which the appeal will be confined to one of the impugned order.

The office will provide another additional appeal number but may use the same paper book.

Post the case for 'admission' (fresh case) on **8<sup>th</sup> July, 2019**.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc